Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.13/AM-18 dated 28.09.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 12.10.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K. Mohapatra, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.12/AM-17 dated 14.09.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.13/AM-18 dated 28.09.2017 held on 12.10.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 13/84-ALC3/2017 **MEETING DATE** : 28.09.2017

1	**Case No.:18/11/84-ALC3/2017**	Party Name:APSARA SILKS	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00137/AM18/	RLA File :07/24/040/00208/AM16/	Lic.No/Date:0710108800 24.09.2015	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

2	**Case No.:4/13/84-ALC3/2017**	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00154/AM18/	RLA File :05/24/040/00090/AM17/	Lic.No/Date:0510398638 26.05.2016	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and taking clue from SION J-270 decided to **ratify** the norms for the above advance authorization as 2.75 Sqm per piece. GSM should match in import and export for the Style No. 418046-418047. RA concerned may take necessary action subject to compliance of other usual conditions.			

3	**Case No.:21/12/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

4	**Case No.:29/20/84-ALC3/2016**	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. DIPP has sought certain information from the firm. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 26.10.2017.

5	**Case No.:6/18/84-ALC3/2016**	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms as under :

Export Item : Madeups made from Cotton yarn and Metallized yarn

S.No.	Import Item Name	Quantity of import item per kg recommended
1.	Metallized yarn with Nylon & PP Fiber	1.01 kg/kg content in the export product
2.	Cotton Yarn	1.03 kg/kg content in the export product

RA concerned may take necessary action subject to compliance of other usual conditions.

6	**Case No.:62/20/84-ALC3/2016**	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export product. The case stands deferred for re-listing on 26.10.2017.

7	**Case No.:22/20/84-ALC3/2016**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/107 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 26.10.2017.

8	**Case No.:36/20/84-ALC3/2016**	Party Name:ARVIND LIMITED	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Ahmedabad vide their letter No. 47/8/RMG-2017/NC-43-45 dated 12.09.2017 to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

9	**Case No.:23/22/84-ALC3/2016**	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Kolkata vide their letter No. 47/9/RMG-2017/NC-62-63 dated 31.08.2017 to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

10	**Case No.:29/22/84-ALC3/2016**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/109 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 26.10.2017.

11	**Case No.:51/20/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Noida vide their letter No. 47/12/RMG-2017/NC-56-57 dated 31.08.2017 to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

12	**Case No.:54/20/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Noida vide their letter No. 47/12/RMG-2017/NC-58-59 dated 31.08.2017 to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

13	**Case No.:22/22/84-ALC3/2016**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai. Committee decided to await their comments. The case stands deferred for re-listing on 26.10.2017.

14	**Case No.:20/1/84-ALC3/2017**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00537/AM17/	RLA File :05/28/095/00046/AM17/	Lic.No/Date:0510400565 01.12.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD for the Style No. IJ225. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

15	**Case No.:18/22/84-ALC3/2016**	Party Name:RADIANT EXPORTS	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai Committee decided to await their comments. The case stands deferred for re-listing on 26.10.2017.

16	**Case No.:15/22/84-ALC3/2016**	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as TC, Mumbai comments vide their letter No.47(15)/RMG-2017/14-15 dated 1010.2017 as under:

Name of the export Item	Quantity in number
FABRIC HAND BAGS CONSISTING OF ANY COMBINATION OF FABRICS PANELS, FABRIC COMPONENTS, LEATHER PANELS, LEATHER COMPONENTS WITH OR WITHOUT SHOULDER STRAPS AND / OR HANDLES HNBGS of Other Mtrls Exel Wkrwrk/Bskt Wrk	20000

Committee approved the case as per SION G33, allowing Lining Fabric the actual+5% wastage and other items have been allowed at net content +1% wastage. The Miscellaneous items have been allowed @% of FOB value and the packing materials as per packing policy.

RA concerned may take necessary action subject to compliance of other usual conditions.

17	**Case No.:26/22/84-ALC3/2016**	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Noida vide their letter No. 47/16/RMG-2017/NC-Fashion/-50 dated 31.08.2017 to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

18	**Case No.:10/22/84-ALC3/2016**	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/115 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 26.10.2017.

19	**Case No.:15/1/84-ALC3/2017**	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**

HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Noida to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

20	**Case No.:2/3/84-ALC3/2017**	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 26.10.2017.

21	**Case No.:7/3/84-ALC3/2017**	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Mumbai vide their letter No. 47/68/RMG-2017/NC/58-60 dated 12.09.2017 to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

22	**Case No.:19/3/84-ALC3/2017**	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00024/AM18/	RLA File :03/95/040/00863/AM17/	Lic.No/Date:0310811065 09.02.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as TC, Mumbai comments vide their letter No.47(67)/RMG-2017/157 dated 22.09.2017 as under:

Export Item	Import Item	Quantity Allowed/ Recommended
Flax (83.4%) Polyester (10.9%) Metallic (12.6%)dyed Fabric	Flax Yarn	1.069 Kg/kg content in export product
Flax (64.5%) Polyester (22.9%) Metallic (12.6%)dyed Fabric	Flax Yarn	1.07 Kg/kg content in export product

RA concerned may take necessary action subject to compliance of other usual conditions.

23	**Case No.:1/9/84-ALC3/2017**	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00103/AM18/	RLA File :07/24/040/00369/AM17/	Lic.No/Date:0710111120 13.02.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 26.10.2017.

24	**Case No.:17/3/84-ALC3/2017**	Party Name:VRIJESH CORPORATION	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00022/AM18/	RLA File :03/95/040/00927/AM17/	Lic.No/Date:0310811442 27.02.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as TC, Mumbai comments vide their letter No.47(63)/RMG-2017/NC/159 dated 22.09.2017 as under:

Export Item	Quantity	Import Item	Quantity Allowed/ Recommended
Flax Fabric – (Printed)	1Kg	Flax Yarn	1.05 Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

25	**Case No.:8/3/84-ALC3/2017**	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 26.10.2017.

26	**Case No.:14/3/84-ALC3/2017**	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Noida to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 26.10.2017.

27	**Case No.:25/1/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2017	**Status: Deferred**

			28.09.2017	
	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to request RA concerned to forward three of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 26.10.2017.

	Case No.:13/3/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	Defer Date: 26.10.2017

28 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/139 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 26.10.2017.

	Case No.:9/11/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
29	HQ File :01/84/050/00128/AM18/	RLA File :05/23/040/00054/AM18/	Lic.No/Date:0510402604 17.05.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to appear before the Norms Committee alongwith laymarker and sample export product. The case stands deferred for re-listing on 26.10.2017.

	Case No.:3/11/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00122/AM18/	RLA File :34/24/040/00031/AM18/	Lic.No/Date:3410043270 07.06.2017	

30 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP comment vide F.No.7/36/2017-TSW dated 26.09.2017 as under :

The case has been examined taking clue of H-97 and its amendment dated 09.08.2012 and following norms are approved:

Export Item : Flexible Intermediate Bulk Containers

Quantity : 971.834 MT

S. No.	Import Item	Quantity
1.	Relevant PP granules	1.10 kg/kg content contained in the export
2.	Relevant HDPE granules	1.05 kg/kg content contained in the export
3.	Relevant Master Batch	0.016 kg/kg of the export

	ANTIFIBRILLANT	
4.	Relevant Batch White	
5.	Relevant Master Batch colour	
6.	Relevant Conductive Black	
7.	Relevant LLDPE	1.05 kg/kg content contained in the export
8.	Relevant LDPE	1.05 kg/kg content contained in the export
9.	Relevant UV Stablizer Master Batch	0.004 kg/kg of the export

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/11/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00126/AM18/	RLA File :05/23/040/00117/AM18/	Lic.No/Date:0510403206 22.06.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP comment vide F.No.7/141/2017-TSW dated 19.09.2017 as under :

	Item of Export	Quantity (Sq, meter)	Item of Import	Quantity Allowed/ Recommended for one unit of the export product
31	Textile Fabrics Impregnated Laminated Pltd & Coated with PVC (PVC Leather Cloth Coating We.459Gms. per Sq mtr +-5%	701520	1.PVC Resin	270.55 gms
			2.PVC Plasticizer (DOP)	188.047 gms
			3.Titanium Dioxide	12.792 gms
			4.Release Paper (155-240 gms/Sq Mtrs)	0.525 Sq Mtrs
			5.Stablizer	6.396 gms
			6.Blowing Agent	9.595 gms
			7.Relevant Knitted Fabrics for backing Material	1.002 Sq Mtrs

RA concerned may take necessary action subject to compliance of other usual conditions.

32	**Case No.:3/7/84-ALC3/2017**	Party Name:APSARA SILKS	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**

HQ File :01/84/050/00065/AM18/	RLA File :07/24/040/00092/AM18/	Lic.No/Date:0710111827 27.06.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from RA, Bangalore. Committee decided to request RA concerned to forward three of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 26.10.2017.

Case No.:1/11/84-ALC3/2017	Party Name:VINAYAK POLYMERS	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
HQ File :01/84/050/00120/AM18/	RLA File :13/24/040/00017/AM18/	Lic.No/Date:1310048663 27.06.2017	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP comment vide F.No.7/197/2017-TSW dated 05.09.2017 as under :

Item of Export	Quantity (Kgs.)	Item of Import	Quantity (Kgs.)
Flexible Intermediate Bulk Containers (Content of PP Woven Fabrics & Narrow Fabrics 50000 Kgs. & PP Flexible Plain Strip 50000 kg.)	100000.0	PP Woven Fabrics & Narrow Fabrics	52500.0
		PP Flexible Plain Strip	51500.0

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/11/84-ALC3/2017	Party Name:SURYA TEXTECH,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
HQ File :01/84/050/00121/AM18/	RLA File :22/24/040/00016/AM18/	Lic.No/Date:2210015739 29.06.2017	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP comment vide F.No.7/68/2017-TSW (Pt) dated 06.09.2017 as under :

Export Item No.1 : Spunbnond Non Woven Fabrics
Quantity : 24,000 kg

S.No.	Item of Import	Quantity
1.	Polypropylene (PP)	Net to Net

Export Item No.2 : Spunbnond Non Woven Fabrics
Quantity : 24,000 kg

S.No.	Item of Import	Quantity
1.	Polypropylene (PP)	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

35	**Case No.:20/11/84-ALC3/2017**	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00139/AM18/	RLA File :32/24/040/00009/AM18/	Lic.No/Date:3210078215 04.07.2017	Defer Date: 26.10.2017

Decision : mmittee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 26.10.2017.

36	**Case No.:4/11/84-ALC3/2017**	Party Name:GRINDWELL NORTON LTD	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00123/AM18/	RLA File :03/94/040/00107/AM18/	Lic.No/Date:0310814426 04.07.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 26.10.2017.

37	**Case No.:17/11/84-ALC3/2017**	Party Name:RADIANT EXPORTS	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai Committee decided to await their comments. The case stands deferred for re-listing on 26.10.2017.

38	**Case No.:8/11/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00127/AM18/	RLA File :05/23/040/00153/AM18/	Lic.No/Date:0510403392 12.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD for the Style No. H2691, H3220, H3226 for Export ItemNo1 and Style No. 447449, 452641 for Export Item No.2. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

39	**Case No.:13/11/84-ALC3/2017**	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**

	HQ File :01/84/050/00132/AM18/	RLA File :05/24/040/00177/AM18/	Lic.No/Date:0510403418 18.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD for the Style No.010-17C59164. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

40	**Case No.:16/11/84-ALC3/2017**	Party Name:PEE EMPRO EXPORTS (P) LTD	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00135/AM18/	RLA File :05/24/040/00174/AM18/	Lic.No/Date:0510403417 18.07.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, Measurement chart and sketch of the export product. The case stands deferred for re-listing on 26.10.2017.

41	**Case No.:14/11/84-ALC3/2017**	Party Name:MODA COCKTAIL	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00133/AM18/	RLA File :05/24/040/00180/AM18/	Lic.No/Date:0510403450 19.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for for the Style No.#CERENE-AN. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

42	**Case No.:15/11/84-ALC3/2017**	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00134/AM18/	RLA File :05/24/040/00182/AM18/	Lic.No/Date:0510403457 20.07.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, Measurement chart and sketch of the export product. The case stands deferred for re-listing on 26.10.2017.

43	**Case No.:6/11/84-ALC3/2017**	Party Name:R & B CLOTHING INTERNATIONAL PVT. LTD	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00125/AM18/	RLA File :04/24/040/00078/AM18/	Lic.No/Date:0410163365 21.07.2017	

Decision : Norms Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms above advance authoirsation allowing the inputs as under :

Sl. No.	Import Item Name	Wastage allowed

1	100% Dyed Cotton Yarn for Socks Knitting 40S/2	5%
2	Covered Spandex Yarn for socks SP130/N44X2	1%
3	Nylon Yarn 70D/1,70D/2,100D/1	5%
4	SCY 20/70 Spandex Covered Nylon Yarn	1%
5	100% Dyed Cotton Yarn Socks Knitting 30S/1	5%
6	Covered Spandex Yarn for socks SP130/N44X2	1%
7	Nylon Yarn 70D/1,70D/2,100D/1	5%
8	100% Dyed Mercerized Cotton Yarn for Socks Knitting 60S/2	5%
9	Covered Spandex Yarn for socks SP130/N44X2	1%
10	Nylon Yarn 70D/1,70D/2,100D/1	5%
11	100% Dyed Bamboo Yarn for Socks Knitting 20S/1	5%
12	Covered Spandex Yarn for socks SP130/N44X2	1%
13	Nylon Yarn 70D/1,70D/2,100D/1	5%

RA concerned may take necessary action subject to compliance of other usual conditions.

44	**Case No.:10/11/84-ALC3/2017**	Party Name:JKM OVERSEAS PVT. LTD.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00129/AM18/	RLA File :05/23/040/00154/AM18/	Lic.No/Date:0510403486 24.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

45	**Case No.:12/11/84-ALC3/2017**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 26.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that in similar case application had been referred to TC, Mumbai for Comments. Committee decided to await their comments and take decision accordingly in this case. The case stands deferred for re-listing on 26.10.2017.

46	**Case Number : 19/11/84-ALC3/2017**	Party Name : KABADI SHANKARSA & CO.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File No: 01/84/050/00138/AM18/ Date: 25.08.2017	RLA File No: 07/24/040/00127/AM18/ Date: 25.07.2017	Licence No.: 0710111944 Date: 28.07.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

47	**Case No.:11/11/84-ALC3/2017**	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that case need further examination and accordingly deferred the case. The case stands deferred for re-listing on 26.10.2017.			

48	**Case No.:12/13/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00162/AM18/	RLA File :05/24/040/00192/AM18/	Lic.No/Date:0510403554 01.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for the export product. The case stands deferred for re-listing on 26.10.2017.			

49	**Case No.:13/13/84-ALC3/2017**	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00163/AM18/	RLA File :05/24/040/00191/AM18/	Lic.No/Date:0510403553 01.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that case need further examination and accordingly deferred the case. The case stands deferred for re-listing on 26.10.2017.			

50	**Case No.:7/13/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00157/AM18/	RLA File :05/24/040/00201/AM18/	Lic.No/Date:0510403642 10.08.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

51	**Case No.:10/13/84-ALC3/2017**	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00160/AM18/	RLA File :05/23/040/00184/AM18/	Lic.No/Date:0510403666 11.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and			

observed that this case further examination. Committee decided to defer the case. The case stands deferred for re-listing on 26.10.2017.

52	**Case No.:6/13/84-ALC3/2017**	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00156/AM18/	RLA File :05/24/040/00204/AM18/	Lic.No/Date:0510403657 11.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to attend the personal hearing alongwith sample of the export product. The case stands deferred for re-listing on 26.10.2017.			

53	**Case No.:5/13/84-ALC3/2017**	Party Name:MODA COCKTAIL	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00155/AM18/	RLA File :05/24/040/00213/AM18/	Lic.No/Date:0510403696 17.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample and laymarker of the export product. The case stands deferred for re-listing on 26.10.2017.			

54	**Case No.:8/13/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00158/AM18/	RLA File :05/24/040/00208/AM18/	Lic.No/Date:0510403701 17.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to attend the personal hearing alongwith CAD and sample of the export product. The case stands deferred for re-listing on 26.10.2017.			

55	**Case No.:9/13/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00159/AM18/	RLA File :05/24/040/00216/AM18/	Lic.No/Date:0510403702 17.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to attend the personal hearing alongwith CAD and sample of the export product. The case stands deferred for re-listing on 26.10.2017.			

56	**Case No.:3/13/84-ALC3/2017**	Party Name:GEO SOURCE	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00153/AM18/	RLA File :08/24/040/00126/AM18/	Lic.No/Date:0810140812 21.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted			

	that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 26.10.2017.

57	**Case No.:2/13/84-ALC3/2017**	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00152/AM18/	RLA File :02/24/040/00087/AM18/	Lic.No/Date:0210207810 22.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that this case further examination. Committee decided to defer the case. The case stands deferred for re-listing on 26.10.2017.			

58	**Case No.:1/13/84-ALC3/2017**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Status: Deferred**
	HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date: 26.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that in similar case application had been referred to TC, Mumbai for Comments. Committee decided to await their comments and take decision accordingly in this case. The case stands deferred for re-listing on 26.10.2017.			

59	**Case No.:11/13/84-ALC3/2017**	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:13/84-ALC3/2017 28.09.2017	**Approved**
	HQ File :01/84/050/00161/AM18/	RLA File :05/24/040/00227/AM18/	Lic.No/Date:0510403789 24.08.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

60.

248	M/s. Security Products Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No.01/84/50/00142/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No.0310805629 dt.21.06.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has informed that in two of the inputs, the quantity has been allowed much less than as applied i.e. 217.00kgs & 10.00Kgs instead of 567.30 kgs & 64.020 Kgs as applied for in the advance Authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 26.10.2017.	

61.

Case No.249	M/s. Security Products Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No.01/84/50/00327/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No.0310799931 dt.02.11.2015 .
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has reqeusted that out of 6 inputs, in one of the inputs, the quantity has been allowed much less i.e. 100.652 kgs & 2.845 Kgs instead of 144.530 Kgs & 6.250 kgs as applied for in the advance authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 26.10.2017.	

62.

Case No.250	M/s. Security Products Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No.01/84/50/00334/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No. 0310806766 dated 01.08.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 287.56 kg instead of 392.950 kg as applied for in the advance Authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing on 26.10.2017.	

63.

Case No.251	M/s. Security Products Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No.01/84/50/00409/AM17/DES-V
RA F.No.03/95/040/00720/AM17/	Modification of the adhoc norms for the AA No. 031081024 dated 21.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 575.120 kg instead of 785.120kg as as applied for in advance authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing 26.10.2017.	

64.

Case No.252	M/s. Classic Binding Industries
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No. 01/84/050/00472/AM16/ DES-V
RA F.No. 03/94/040/00890/AM16/	Adv. Authorisation No. 0310802103 dated 29.01.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that M/s.Classic Binding Industries, Mumbai vide their representation dated 14.06.2017 has requested for	

enhancement in quantity of inputs for Sl. No. 1 & 4 which was decided by NC in its meeting No.19/84 dated 22.12.2016 against the Advance Authorisation No. 0310802103 dated 29.01.2016. The case has been referred to DIPP for comments. NC decided await their comments and to defer the case for re-listing on 26.10.2017.

65.

Case No.253	M/s. Classic Binding Industries
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No. 01/84/050/00139/AM17/ / DES-V
RA F.No. 03/94/040/00231/AM17/	Adv. Authorisation No. 0310805612 dated 20.06.2016
Committee considered the case as per agenda alongwith other relevant papers and noted that M/s.Classic Binding Industries, Mumbai vide their representation dated 14.06.2017 has requested for enhancement in quantity of inputs for Sl. No. 1 & 4 which was decided by NC in its meeting No. meeting No.19/84 dated 22.12.2016 against the Advance Authorisation No. 0310805612 dated 20.06.2016. The case has been referred to DIPP for comments. NC decided await their comments and to defer the case for re-listing on 26.10.2017.	

66.

Case No.254	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F. No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allowed personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. No representative of the firm attended the hearing. NC decided to defer the case for re-listing on 26.10.2017.	

67.

Case No.255	M/s. About U Fashions Pvt. Ltd
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No. 01/84/050/00159/AM16/DES-V
RA F.No.03/94/040/00160/AM16	Adv. Authorisation No.0310796543 dated 10.06.2015
Modification of the norms for the Adv. Authorisation No.0310796543 dated 10.06.2015 - Request to reconsider the wastage allowed by NC 1% to actual wastage which is near about 30% decided in decided by NC in its meeting No. 19/84 dated 10.09.2015.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allowed personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. No	

representative of the firm attended the hearing. NC decided to defer the case for re-listing on 26.10.2017.

68.

Case No.256	M/s. Loyal Textile Mills Pvt. Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.No. 01/84/050/022/AM12/DES-V
RA F.No.05/24/040/00509/AM16	Adv. Authorisation No. 0510397311 dated 15.01.2016
Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for allowing chemical as per Fabric-II instead of Fabric-I for above said Adv. Authorisation as per Technical Committee Report. The Committee decided to ask the firm to clarify how they decided that there product is not covered under Fabric-I though as per advance authorisation issued in this case export item is covered under Fabric-I. Reply received from the firm under examination. The case stands deferred for re-listing on 26.10.2017.	

69.

Case No. 257	M/s. Citizen Technical Textile Pvt. Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	
Fixation of norms against the Advance Authorization No. 5210041867 dated 21.04.2016	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to allow the inputs as per advance authorization issued in this case. RA concerned may take necessary action subject to compliance of other usual conditions.	

70.

Case No. 258	M/s.Shahi Expoerts Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00210/AM-18/DES-V
Fixation prior adhoc norms for export of 1. Mens Cargo Pant Made of 100% Polyester PU Coated Printed Woven Fabric GSM-230 (Tolerance + or – 10%) Style No.-110575). 2. Ladies Jacket With Hood Made of 100% Cotton Dyed Woven Fabric GSM-135 (Tolerance + or – 10%) (Style No.1U2770) Under Special Advance Aauthorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 19.09.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation	

the norms again. GSM should match in import and export.

71.

Case No. 259	M/S Orient Craft Pvt. Ltd
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00211/AM-18/DES-V
Fixation prior adhoc norms for export of Ladies Romper Made Out of 100% Rayon Dyed Woven Fabric GSM 120(+/-10%) (Style No.2321) Under Special Advance Aauthorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft Pvt. Ltd. vide their letter dated 23.09.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

72 .

Case No. 260	M/S Orient Craft Pvt. Ltd
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00212/AM-18/DES-V
Fixation prior adhoc norms for export of Ladies Romper Made Out of 95% Rayon 5% Spandex Knitted Dyed Fabric GSM 235(+/-10%) Style No.2405 Under Special Advance Aauthorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft Pvt. Ltd. vide their letter dated 23.09.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

73.

Case No. 261	M/s.Shahi Expoerts Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00214/AM-18/DES-V
Fixation of prior adhoc norms for export of 1. Girls Top (Style No.142331) made of 60% Cotton 40% Viscose Woven Dyed Fabric GSM-75 (Tolerance + or – 10%) 2.Babies Garment (Top) Style No.142331) made of 60% Cotton 40% Viscose Woven Dyed Fabric GSM 75 (Tolerance + or – 10%) 3. Girls Dress (Style No. 143368) made of 60% Viscose Woven Dyed Fabric GSM 75 (Tolerance + Or – 10%) 4. Babies Garment (Dress) (Style No. 143368) Made of 60% Cotton 40% Viscose Woven Dyed Fabric GSM 75 (Tolerance + Or – 10%) Under Special Advance Aauthorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 26.09.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the	

case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

74.

Case No. 262	M/s Chelsea Mills LLP
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00213/AM-18/DES-V
Fixation of prior adhoc norms for export of 1. 100% Cotton WVN Denim Young Girls Vest (Waist Coat) GSM:336 (+/- 10%) (Style No.260324/256319/259879) Under Special Advance Authorization Scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Chelsea Mills LLP. vide their letter dated 22.09.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

75.

Case No. 263	M/S Richa Global Exports Pvt.Ltd.
NC Meeting NO.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00215/AM-18/DES-V
Fixation of prior adhoc norms for export of 1.Ladies Top of 100% Polyester Dyed Woven Fabric GSM 103(+/-10%) Alongwith Indian Fabric Style No.459121, 2.Ladies Scarf of 100% Silk Printed Woven Fabric GSM 40(+/-10% Style No.45680 Under Special Advance Authorisatioion Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 04.10.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

76.

Case No. 264	M/s Modelama Exports Pvt. Ltd
NC Meeting NO.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00216/AM-18/DES-V
Fixation of prior adhoc norms for export of 1.Ladies Blouse Made from 100% Viscose Dyed Woven Fabric Spun Yarn GSM 122 (+/110%)- Style No.460303, 2. Ladies Blouse Made from 100% Viscose	

Printed Woven Fabric Spun Yarn GSM 122 (+/110%)- Style No. 460106 under special advance license scheme under para 4.04(a)1 FTP 2015-20.
Decision: M/s Modelama Exports Pvt. Ltd. vide their letter dated 24.09.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

77.

Case No. 265	M/S Richa Global Exports Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00217/AM-18/DES-V
Fixation of prior adhoc norms for export of 1.Ladies Top of 82% Cotton 16% Nylon 2% Spandex Yarn Dyed Woven Fabric GSM 118(+/-10%) Style No.461838/461840/461839, 2.Ladies Top of 80% Cotton 17% Nylon 3% Spandex Dyed Woven Fabric GSM 118 (+/-10%) Style No.460780 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 04.10.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

78.

Case No. 266	M/S Richa Global Exports Pvt.Ltd.
NC Meeting No.13/AM-18 Dated 28.09.2017 Actually held on 12.10.2017	F.NO.01/84/162/00218/AM-18/DES-V
Fixation of prior adhoc norms for export of 1.Ladies Top of 100% Polyester Printed Woven Fabric GSM 125(+/-10%) Along With Indian Fabric Style No.461860/460893/462000, 2. Ladies Top of 100% Polyester Printed Woven Fabric GSM 125(+/-10%) Along With Indian Fabric Style No.461047/461845, 3. Ladies Top of 100% Polyester Dyed Woven Fabric GSM 125(+/-10%) Along With Indian Fabric Style 460892/461859/463339, 4. Ladies Top of 100% Polyester Dyed Woven Fabric GSM 125(+/-10%) Along With Indian Fabric Style No.461053/461846 under special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Richa Global Exports Pvt. Ltd. vide their letter dated 05.10.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	